

RAJASTHAN HIGH COURT

PA/RG/Misc./2020/

Date – 12.06.2020

NOTIFICATION

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 29.06.2020 after the end of summer vacations with following modalities:-

1. All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
2. Listing of matters shall be limited to 100 cases in each court and in case fresh/urgent/court date matters are less than 100, matters of other categories may also be listed in each court. Bunch matters shall be counted as one.
3. The working hours of the courts and number of cases to be listed can be revised based on working of the system from time to time.
4. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtroom, keeping in view the size of the room, chairs be kept at proper distance by reducing the present number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged in such a way to maintain social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

5. Hearing of matters shall be permitted both through physical appearance and video conferencing. The hearing of only fresh and uncontested matters or where all the counsel appearing in a case appear through video conferencing, shall be done through video conferencing. For the purpose of hearing of cases, firstly the matters where counsel are appearing physically shall be taken up. Matters through Video Conferencing shall be taken up between 3.30 PM to 4.30 PM. In case matters where counsel are appearing physically, end prior to 3.30 PM, matters through Video Conferencing can be taken up earlier. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates



- may inform their option of hearing through video conferencing well in advance.
6. If any Advocate does not turn up in first round, the case may be passed over for second round.
 7. In case of contested matters, filing of brief written submissions preferably in not more than 5 pages, after its exchanging with the other side/sides would be mandatory for expeditious disposal of the cases.
 8. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Stamp Reporter Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
 9. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
 10. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
 11. At any given time, learned Advocates relating to the case being taken up or next four cases on the list only are advised to remain present in the court room.
 12. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
 13. Wearing of gown and coat is optional.
 14. Entry of law interns in the court premises is strictly prohibited.
 15. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
 16. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.



17. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. Name of Learned Advocate, Court Number, Case Number and Item Number of Cause List, Zone where the Advocate resides and declaration about his medical fitness.
18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Performa:

| S. No. | Name Aadhar Card No./ Authorized Id Card No. | Address | Purpose of Visit | Mobile No. | Zone |
|--------|--|---------|------------------|------------|------|
|--------|--|---------|------------------|------------|------|

By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

20. The Learned Advocates, Litigants, Staff Members and other Stake-holders residing in Hot spot/Containment Zones/Restricted Area/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter the premises.
21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
22. The entry to the Advocate Chambers shall be permissible to the lawyers and litigants having e-pass in terms of Clause 16 & 17. They shall be required to take all the precautions while visiting the Chambers.
23. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
24. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors. It must also be ensured that the files presented and listed before the courts are passed through ultraviolet desanitization tunnel and properly sanitized.



25. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
26. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
27. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
28. Finger print scanners at the entry points would be completely sealed.
29. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
30. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals
31. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
32. All above guidelines would be in addition to guidelines issued by Central & State Government.
33. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order


REGISTRAR GENERAL

No. PA/RG/Misc./2020/972

Date -12.06.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. President, the Bar Association, Jaipur
11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
12. Member Secretary, Rajasthan State Legal Services Authority.
13. The Director, Rajasthan State Judicial Academy, Jodhpur.
14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL